

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

ROC.NO.394/SO/2020

DATED: 26.09.2020

NOTIFICATION

Sub: COVID-19 Un-lockdown – Extension of physical hearing in Karimnagar, Mahabubnagar, Nalgonda, Nizamabad and Warangal and to reopen the Courts in the Units of Adilabad, Khammam, Medak and Ranga Reddy for physical hearing till 02.10.2020- by following the instructions in SOP vide ROC No.394/SO/2020 dated 08.06.2020- Extension of present practice of virtual hearings in the Courts of District Headquarters at Sanga Reddy in Medak Unit and in City Civil Court Unit, City Small Causes Courts Unit, Metropolitan Sessions Judge Court Unit and CBI Unit till 02.10.2020 - to continue the present practice of filing of cases either by way of Physical mode or online filing –instructions – Issued.

- Ref:** 1. High Court's Circular in Roc.No.394/SO/2020, dt.16.3.2020
2. High Court's Notification in Roc.No.394/SO/2020, dt.27.3.2020, 25.4.2020,07.5.2020,29.5.2020,06.6.2020,13.06.2020,27.06.2020, 18.7.2020, 10.8.2020 and 03.9.2020.
3. High Court's Notification in Roc.No.394/SO/2020, dt.12.9.2020.
4. High Court's SOP in ROC No.394/SO/2020, dt.08.6.2020.

In partial modification of the Notifications in the reference nos. 1 to 3 cited and upon considering the present un-lockdown situation and on considering the request of the Advocates for reopening the Courts for physical hearing and also looking into the health and safety issues of all stakeholders, the following directions are issued to all the Subordinate Courts and Tribunals in the State.

1. The High Court has decided to extend the physical hearing of the matters in Karimnagar, Mahabubnagar, Nalgonda, Nizamabad and Warangal Judicial Districts and limited physical hearing in Ranga Reddy District, till 02.10.2020 by following the instructions in the SOP dated 08.06.2020.
2. It is further decided to reopen all the Courts for physical hearing on experimental basis in the Units of Adilabad and Khammam, till 02.10.2020 by following the instructions in the SOP dated 08.06.2020.
3. It is also decided to reopen all the Courts partially in the Unit of Medak, except in the District Headquarters at Sanga Reddy for physical hearing on experimental basis, till 02.10.2020 by following the instructions in the SOP dated 08.06.2020.
4. The Unit Heads of Adilabad, Karimnagar, Khammam, Mahabubnagar, Medak, Nalgonda, Nizamabad, Ranga Reddy and Warangal directed to report the daily status to the respective Hon'ble Administrative Judges and to the Registry for further instructions of the Hon'ble High Court, for smooth functioning of the Courts in their Units.

P.T.O.

5. The Unit Heads of City Civil Court, City Small Causes Courts, Metropolitan Sessions Courts and CBI Courts at Hyderabad are directed to take a decision as per the instructions of the Hon'ble Administrative Judge either for reopening of the Courts in their Unit for physical hearing as per the SOP dated 08.06.2020 or to continue the present practice of virtual hearing till 02.10.2020. If any of the Courts in the above Units are opened for physical hearing, the concerned Unit Heads shall report the daily status to the Hon'ble Administrative Judge and to the Registry for further instructions of the Hon'ble High Court, for smooth functioning of the Courts in their Unit.
6. It is also directed to continue the present practice of filing of cases either by way of Physical mode or online filing.
7. In addition to the instructions issued in the reference 3rd cited, wherever hearing of cases is taken up by virtual mode, all the Judicial Officers are hereby directed to take up the cases from their respective Courts instead of Home Offices and shall adhere to Office Timings. The Unit Heads are directed to ensure that the criminal miscellaneous petitions for return of property shall be disposed off on priority basis.
8. The Unit Heads are also directed to ensure that all the applications filed Under Section 29A(4) of Arbitration and Conciliation Act, 1996 be considered by virtual/physical mode and whenever required to appoint Advocate Commissioner for recording evidence in MVOP cases for expeditious disposal. Also ensure that the statements under 164 Cr.P.C., be recorded and Identification parades be conducted.
9. All other instructions issued in the reference 1st to 3rd cited to all the Subordinate Courts and Tribunals shall continue to be in force until further orders.


REGISTRAR GENERAL

26.09.2020.

To

- 1) All the Unit Heads in the State of Telangana. {with a request to communicate the same to all the Judicial Officers in your Unit}
- 2) All the Registrars, High Court for the State of Telangana.
- 3) All the Tribunals in the State of Telangana.
- 4) The Member Secretary, Telangana State Legal Services Authority, Hyderabad.
- 5) The Director, Mediation and Arbitration Centre, Hyderabad.
- 6) The Secretary, High Court Legal Services Committee, Hyderabad.
- 7) The Director, Telangana State Judicial Academy, Secunderabad.